

people like the Scheduled Castes and Scheduled Tribes in issuing import licences?

**Shri T. T. Krishnamachari:** Not to my knowledge.

**Shri Muniswamy:** May I know, Sir, whether these offences were committed only in the submission of turnover documents or in some other spheres also?

**Shri T. T. Krishnamachari:** The criminal mind works in devious ways. It is rather difficult to say exactly how it works because the methods vary according to particular commodities.

#### RIVER VALLEY PROJECTS

\*1358. **Dr. M. M. Das:** Will the Minister of Irrigation and Power be pleased to state:

(a) the number of acres of previously non-irrigated lands brought under (i) perennial irrigation (ii) seasonal irrigation and (iii) the previously seasonally irrigated lands now brought under perennial irrigation by the Central River Valley Projects, that have been completed or partially completed up to the present time, (project-wise);

(b) the amount of extra foodgrains that is likely to be produced by providing irrigation and its value at the present market rates; and

(c) whether the rates of irrigation charges per acre is fixed by the State Governments alone or in consultation with the Central Government?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) and (b). The information is being collected and will be laid on the Table of the House as soon as possible.

(c) By the State Governments themselves.

**Dr. M. M. Das:** May I know, Sir, whether Government feels the necessity of having these irrigation taxes more or less uniform all over the country?

**Shri Hathi:** It is not possible that the taxes should be uniform through-

out the country. That will depend upon the land, the crops, the local conditions etc.

**Dr. M. M. Das:** May I know, Sir, if the question of imposing a betterment fee upon irrigated land has been decided? If so, whether these rates will be determined by the State Government alone or in consultation with the Central Government?

**Shri Hathi:** Generally these charges are decided by the States concerned.

**Shri L. N. Mishra:** May I know the names of the States that have started to levy the betterment fees and the collection made so far on this head by the Governments of Bihar, Madhya Pradesh and Bengal?

**Shri Hathi:** This question relates to the Central projects only. If the hon. Member wants information for different provinces separately I will get it.

**Shri L. N. Mishra:** Is it not a fact that betterment fee is to be collected by the State Governments according to the Five Year Plan under the instructions of the Government of India?

**Shri Hathi:** It is not collected under the instructions of the Government of India.

**Dr. M. M. Das:** May I know, Sir, whether the rates of the betterment fees and the irrigation taxes are determined on an *ad hoc* basis or they have got some rational considerations?

**Shri Hathi:** It is not on an *ad hoc* basis; it is to be levied with regard to the condition of the lands, the crops, the water that will be available and any other circumstances prevailing in the areas concerned.

#### TRAINING AND EMPLOYMENT BOARDS

\*1359. **Shri S. C. Samanta:** Will the Minister of Rehabilitation be pleased to state:

(a) the number of training and employment boards that have been

formed to look into the needs of those displaced persons who are receiving training in various trades and crafts;

(b) whether production centres have been opened for the gainful occupation of those already trained;

(c) if so, the number meant for displaced persons from Eastern Pakistan; and

(d) the number of displaced women from Eastern Pakistan who had been previously considered as permanent liability and have now been employed at production centres after receiving training at different Women's Homes?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) to (d). The information is being collected and will be laid on the Table of the House in due course.

**Shri S. C. Samanta:** May I know, Sir, whether the Employment Boards in the States are established in consultation with the Central Rehabilitation Ministry or not?

**Shri J. K. Bhonsle:** I have no information at the moment on the subject.

**Shrimati Renu Chakravartty:** In reply to most of the questions the hon. Ministers have said that the answers will be found out and laid on the Table of the House. At least five or six questions have been answered in that manner. Is it not possible to give all the information here?

**Mr. Deputy-Speaker:** The details have to be asked for and naturally it takes time. If any particular question is pointed out to me where these details need not be gathered then I can understand the objection of the hon. Member.

**Shrimati Renu Chakravartty:** Employment Boards are not fluctuating in number. It is not difficult to give an answer today.

**Mr. Deputy-Speaker:** Normally ten days' period is prescribed for the gathering of information. Notice given to the Government is five days.

Hon. Members are anxious to have all these details. Is it not possible to speed up? Hon. Ministers will kindly gather the information as early as possible. I can say it only in general terms.

**The Minister of Information and Broadcasting (Dr. Keskar):** There are questions where the details asked for have to be gathered from various agencies of the Government and all the corners of the country. I am not saying for this particular question.

**Shrimati Renu Chakravartty:** The question No. 1359, for instance, relates to the Central Ministry of Rehabilitation. Five or six questions have been answered by the Minister in the same way.

**Shri S. C. Samanta:** Is it a fact that the Rehabilitation Minister of West Bengal supplied some information about these things in a Press Conference on 26th August? May I know if the Central Government keeps those records with them or not?

**Shri J. K. Bhonsle:** The reports to which the hon. Member refers—I have seen them before.

**Lala Achint Ram:** May I know the percentage of the production in these centres purchased by the Government?

**Shri J. K. Bhonsle:** I have said I have no information.

#### HANDLOOM CLOTH

\*1360. **Shri S. C. Samanta:** (a) Will the Minister of Commerce and Industry be pleased to state how the export of hand-loom cloth fared in the first half of 1953?

(b) Are any of the consuming countries restricting imports from India?

(c) How much money has already been spent on the Export Marketing Organisation?

(d) How many emporia have up till now been opened and in which countries?